

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2840
ANSWERED ON:14.03.2011
CLASSIFICATION OF PLANTS
Abdulrahman Shri

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has notified bamboo as a tree under the Indian Forest Act, 1927;
- (b) if so, the details thereof alongwith the total estimated annual turnover of Bamboo trade and the pace at which this trade is growing in this country;
- (c) whether the Government has any proposal to reclassify bamboo as a grass in order to boost the income of thousands of tribal in the country;
- (d) if so, the details thereof;
- (e) the steps taken by the Government in this regard; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

- (a) Yes sir. Bamboo has been defined as a tree under Section 2 (7) of Indian Forest Act, 1927.
- (b) It has been estimated that at present trade in value added bamboo based products is Rs. 3500 crores, which is likely to grow manifold.
- (c) to (f) No such decision has been taken in this regard.